

“जबलपुर, मध्यप्रदेश में ‘पटपरला’ जलाशय में पानी के भण्डारण पर प्रतिबंध”

887. श्री शिव प्रसाद चनपुरिया : क्या पर्यावरण और वन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्यप्रदेश में जबलपुर जिले के तीरन सिंचाई संभाग के अन्तर्गत “पटपरला” लघु सिंचाई जलाशय में 1985 से जल भंडारण पर प्रतिबंध लगा हुआ है जिसके परिणामस्वरूप सूखे के समय सिंचाई सुविधाओं के अभाव में किसानों को कठिनाइयों का सामना करना पड़ता है ;

(ख) क्या यह भी सच है कि इससे प्रभावित 13 लाख हेक्टर वन भूमि के एवज में सिंचाई विभाग से मात्र 26 लाख रुपये का मुआवजा दिये जाने की मांग की जा रही है और दंडस्वरूप उक्त जलाशय के लौह फाटक को भी जब्त कर लिया गया है; और

(ग) इस जलाशय में जल भंडारण की अनुमति सुविधा की किन परिस्थितियों में दी जाएगी ?

वाणिज्य मंत्री: साथ में बिधि और न्याय मंत्रालय का अतिरिक्त प्रभार (डा० सुब्रह्मण्यन स्वामी): पटपरला जलाशय परियोजना के निर्माण हेतु 43.3 है० वन भूमि को उपयोग में लाने के लिये एक प्रस्ताव जुलाई, 1985 में प्राप्त हुआ था। प्रस्ताव की जांच करने पर यह पाया गया कि यह निमण कार्य वन (संरक्षण) अधिनियम, 1980 का उल्लंघन करते हुए केन्द्र सरकार की पूर्व-स्वीकृति प्राप्त किए बिना शुरू कर दिया गया था इसलिए राज्य सरकार से केन्द्र सरकार द्वारा परियोजना को मंजूरी दिए जाने तक आगे का कार्य रोक देने के लिये कहा गया।

(ख) राज्य सरकार से वन (संरक्षण) अधिनियम का उल्लंघन किए जाने के एवज में 20,000 रु० प्रति है० की दर से 130 है० भूमि पर क्षतिपूर्क वृक्षारोपण हेतु एक स्कीम प्रस्तुत करने के लिये कहा गया।

(ग) राज्य सरकार से अपेक्षित सूचना प्राप्त होने पर मामले की आगे जांच की जा सकती है।

Non-Working Telephones in Calcutta

888. PROF. SOURENDRA BHATTACHARJEE. Will the Minister of COMMUNICATIONS be pleased to refer to answer to Unstarred Question 684 given in the Rajya Sabha on 2nd January, 1991 and state:

(a) whether some more telephones which were not in working order during the period of the reply were not detailed out in part (e) of the reply;

(b) whether some of these telephones in the one area were out of order for more than six or seven months despite request from MPs and subscribers in writing;

(c) whether the Calcutta Telephones would still not consider the revenue loss to be high rated for Government and would not take steps to check the diminishing standard of service to subscribers;

(d) whether demand have been made to provide the RLU service to area having only 32 connections; and

(e) if so, the facts thereof and directions to be given to improve the service by Calcutta Telephones?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) No, Sir. From the exchange records, there are only 32 numbers working in that area.

(b) Yes, Sir. All requests received from the Members of Parliament were taken note of and efforts were made to set right the telephones as early as practicable.

(c) Number of telephone affected in the area are very small and hence, the revenue loss suffered is not high. The services are affected due to underground cable faults which are caused by damages caused by various utility services while

digging the roads. However, efforts are being made to improve the services and reduce the cable faults.

(d) No, Sir.

(e) As the problem is due to frequent cable break-downs, more and more cable ducts are being provided in that area. In addition, stroger exchanges are programmed to be replaced by electronic exchanges by 1992.

Faulty Telephones of PCO/DTO at the Lake Market, Rashbehari Avenue, Calcutta

889. PROF. SOURENDRA BHATTACHARJEE: Will the Minister of COMMUNICATIONS be pleased to refer to answer to Unstarred Question 814 given in the Rajya Sabha on the 2nd. January, 1991 and state:

(a) whether Government have estimated the exact revenue losses suffered by the Department for such defective and faulty PCO/DTO for about 119 days;

(b) whether any investigation has been ordered for fixing up individual responsibilities;

(c) whether the PCOs/DTOs in different locations of Calcutta are still not in working order;

(d) whether Calcutta Telephones have been failing to improve the service on priority basis without care for the revenue losses;

(e) if so, the facts and details thereof; and

(f) further action contemplated to be taken to reduce the duration of faults at least at PCOs?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) No, Sir. No clear assessment of revenue loss is possible because of one defective PCO as there are alternate facilities available in the vicinity;

(b) No, Sir. It is known that the fault was due to cable break down.

(c) whenever PCO/DTO go faulty, action is immediately initiated to set it right.

(d) No, Sir. The restoration of PCOs/DTOs is given due priority in accordance with the Departmental instructions whenever any defects are noticed.

(e) The PCOs are listed among the important numbers which are tested daily and their restoration is given priority when they are found defective.

(f) The Departmental instructions for daily testing of the PCOs and periodical inspection by the Telecom. Staff and their restoration on priority if found defective are being enforced.

Frequency of DTC on Delhi Gurgaon Route

890. SHRI B. L. PANWAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government propose to increase the frequency of DTC buses on Delhi-Gurgaon route and to provide its service upto 9 PM from ISBT; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES WITH ADDITIONAL CHARGE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI MANU BHAJ KOTADIA): (a) No, Sir.

(b) Owing to the fleet constraints, enhancement of frequency is not feasible at present. However, in accordance with the instructions of Delhi Admn. No services on Inter-state routes are operating from Delhi after 20.00 hrs. The last trip on Delhi-Gurgaon route from Shivaji Stadium has been provided to operate at 19.30 hrs. The services in this route are operating from Shivaji Stadium in